

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.210 – IA 680 of 2022  
In  
CP(IB) 88 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Indu Corporation Pvt Ltd  
V/s

Shree Narmada Architectural Systems Ltd

.....Applicant

.....Respondent

**Order delivered on 18/10/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a/w. Ms. Pragti Tiwari, Adv.  
For the Income Tax : Ms. Pankti Shah, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA 680 of 2022**

Learned Counsel for respondent no. 5 Income Tax Department states that reply is filed, the physical copy has come on record, but e-copy is not on record. Learned Counsel for the Income Tax Department undertakes to ensure that the copy comes on record.

List for hearing on 24.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**